

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(Pt.)/ 5308 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, ^H27 October, 2021.

Sub:- Leave.

Ref:- Your note dated 18.10.2021.

Sir,

With reference to the above, I am directed to inform you that the prayer of Smti Khesheli Chishi, Principal Judge, Family Court, Dimapur, Nagaland **has been granted earned leave for twenty nine days from 06.10.2021 to 03.11.2021, subject to submission of Leave Admissibility Report in the Registry of Gauhati High Court, Kohima Bench. Further, her earlier granted casual leave for three days from 06.10.2021 to 08.10.2021, has been cancelled.** The Principal District and Sessions Judge, Kohima has been allowed to hold the additional charge of the Court and office of the Principal Judge, Family Court, Dimapur, Nagaland during the absence of Smti. Chishi on leave.

Both the officers may be informed accordingly.

Yours faithfully,

sd/.

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-108/2011(Pt.)/5309 /A dated 27.10.2021

Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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